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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 23rd March, 2026.

Uploaded on: 25th March, 2026.

+ **W.P.(C) 3721/2026 & CM APPL. 18205/2026**

HIMANK NAGPAL

.....Petitioner

Through: Mr. Mukesh Kumar, Adv.

versus

REVANTA MULTI STATE CGHS LTD & ORS.Respondents

Through: Mr Anunaya Mehta Mr Vidhan Malik
and Ms Anandita Tayal, Advs. for R-
1.

Mr. Kunal Manav, Mr. Anupam Bhati
& Hitesh Sawant, Advs.

Mr. Amit Tiwari, CGSC, Ms. Ayushi
Srivastava, ADV Mr. Ayush Tanwar,
Adv, Mr. Arpan Narwal, Adv, Mr.
Kushagra Malik, Adv. for UOI.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE MADHU JAIN

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.
2. The present writ petition has been filed by the Petitioner-Himank Nagpal under Article 226 of Constitution of India, *inter alia*, seeking issuance of an appropriate writ directing the Respondents to reschedule the elections scheduled on 29th March, 2026 for the Managing Committee of the Revanta Multi State CGHS Ltd. (*hereinafter* 'Society') on the ground that the eligibility of voters has not been verified properly and the electoral roll has been published in an incorrect manner.
3. The Petitioner in the present petition is stated to be a member of the Society. The challenge in this writ petition is in respect of an election notice



which has been issued on 19th January, 2026 by the Co-operative Election Authority. As per the said election notice, the election schedule has been fixed as under:

(A) General Information			
Name of MSCS	Revanta Multi State CGHS Limited, F-308, Aditya Complex, Plot No.4, Sector 10 Market, Dwarka South West District, New Delhi-110075 Contact: 9220144188 Email: rmcgchs@gmail.com		
Registration No	MSCS/CRI/04911014 dated 02.06.2014		
Returning Officer	District Magistrate / Collector, South West Delhi		
Post for which election being held	Board Member- 7 (General-s, SC/ST-1 & Women-2) Office Bearers-Z (Chairman-I & Vice-Chairman- 1)		
Area of Operation	Delhi and Haryana		
Regular Member	4140 Individual Members		
Polling Booth	At Headquarter at Sector 10, Dwarka		
The Returning Officer is requested to publish election notice in the newspaper circulated in the area of operation as required under Rule 19-1(3) and to publish election program on the website of the society one month prior to the commencement of Election Program.			
(B) Election of the Board of Directors			
Sl No	Particulars	Date	Time
1	Publication of Provisional List of Members / Eligible to Vote	16 th February, 2026	By Evening
2	Time Window for Raising Objection to the Provisional List	7 th to 20 th February, 2026 (Tuesday to Friday)	11:00 AM to 3:00 PM
3	Scrutiny of objection received to the Provisional List (if any)	23 rd to 27 th February 2026 (Monday to Friday)	11:00 AM to 3:00 PM
4	Publication of final List of Members Eligible to Vote	28 th February, 2026 (Saturday)	By Evening
5	Issue and Filing of Nomination	9 th to 12 th March, 2026	1:00 AM to 3:00 PM
6	Publication of List of Nominations Received	12 th March, 2026 (Thursday)	By 5:00 PM
7	Scrutiny of Received Nomination Forms	13 th March 2026	11:00 AM onwards
8	Publication of List of Valid Nominations	13 th March 2026 (Friday)	By 5:00 PM
9	Withdrawal of Nominations	14 th March, 2026 (Saturday)	11:00 AM to 3:00 PM
10	Publication of Final List of Contesting Candidates	14 th March, 2026 (Saturday)	By Evening
11	Date of Polling if necessary	29 th March, 2026 (Sunday)	8:00 AM to 04:00 PM



			and all those who have entered polling station at 04 PM or before should be allowed to cast vote
12	Counting of vote	30 th March, 2026 (Monday)	08:00 AM Onward
12A	Submission of Form 19M with recommendation for seeking approval of CEA before BOD	30 th March, 2026 (Monday)	
13	Declaration of Result of Board	After approval of Cooperative Election Authority, New Delhi on Format 19M	
I Election Program of Office Bearer			
14	Announcement of Election Schedule	9 th April, 2026 (Thursday)	After Declaration of Result of Board Member. Election
	I. Time window for filing nomination	09:30 AM to 11:30 AM	
	II. Scrutiny of nomination papers	12:30 PM to 02:00 PM	
	II Time and date for withdrawal	02:00 PM to 04:00 PM	
	IV. Display of list of the contesting candidate and schedule of election	04:00 PM	
15	Meeting of Newly Constituted Board & Publication of List for valid nominations, Polling (if required)	10 th April, 2026 (Friday)	11:00 AM onwards
16	Declaration of Result of Election Office Bearers	After approval of Cooperative Election Authority, New Delhi on Format 19N	

This issue with the approval of Cooperative Election Authority

4. Ld. Counsel for the Petitioner submits that in terms of Sections 28 and 29 of the Multi-State Cooperative Societies Act, 2002, the list of eligible members has to be drawn up by the Returning Officer after considering the dues payable to the Society, etc. which has not been done and hence it is prayed that the election be stayed, until proper verification is done.

5. Heard. By way of background, it is necessary to record that this Court had considered *W.P.(C) 12765/2025* titled *Mukesh Kumar v. Central Registrar of Cooperative Societies & Ors.* wherein certain Special General Board Meeting notices and Annual General Meeting notices of this very Society were challenged. In the said writ petition, *vide* order dated 16th February, 2026, this Court had observed as under:

“11. In the opinion of this Court, the conduct of AGM/SGBM and elections of any society go to the root



- of the matter and the Registrar is fully empowered, especially, under orders of this Court to direct calling of the SGBM/AGM, if the circumstances so necessitate.*
12. *The word “otherwise” has to be interpreted in a broad manner rather than in a restricted manner. In the present case, a report was submitted to this Court by the Central Registrar and considering the same the Court had come to the conclusion that the activities of the Society were not being run properly. Thus, the SGBM/AGM had been directed by the Court pursuant to the report of the Central Registrar, and thereafter, the general body of the Society had considered removal of the Board. As noted above, the majority of the Society’s members supported the no-confidence motion against the Managing Committee. Clearly, the Managing Committee had lost its mandate.*
13. *Under such circumstances, there is no illegality in the meeting notice dated 8th August, 2025 which has been issued. The petition is devoid of any merit and is accordingly dismissed.*
14. *At this stage it is noted that fresh elections for the Managing Committee of the Society have been notified by the concerned Returning Officer vide Notification dated 11th February, 2026 and the same have commenced from today i.e., 16th February, 2026. In view of the same, the Court has also considered and disposed of the W.P.(C) 5502/2025 vide separate order passed today.*
15. *Needless to add, any members who may be aggrieved by the election process are free to avail of their remedies in accordance with law after the elections are concluded.”*
6. As recorded above, this Court had taken note of the fact that the elections had already been called and had clearly observed that any member who has any grievance in respect of the said elections is free to avail of remedies after the elections are concluded.



7. The District Magistrate/Collector, South-West Delhi who is the Returning Officer in this case is an independent person and it is expected that the provisional list of members would have been drawn after checking their eligibility. In any event, the date of polling is 29th March, 2026 which is the coming Sunday – at this stage interdicting the elections would not be in the interest of the Society.

8. Moreover, the Society is stated to have more than 4000 members and allowing such individual writ petitions to be filed to challenge the elections would in effect mean that the elections would never get conducted.

9. This Court further takes notice of the fact that the Id. Counsel appearing for the Petitioner today is Mr. Mukesh Kumar who was himself the writ petitioner in *W.P.(C) 12765/2025*. Mr. Mukesh Kumar is also a member of the Society. Under such circumstances, ideally, the Id. Counsel should not even appear in this matter as a Counsel.

10. Under such circumstances, the Court is not inclined to entertain this writ petition in respect of the challenge to the elections and to the eligibility of members. Needless to add, if the Petitioner has any grievances after the elections are concluded, he is free to avail of his remedies in accordance with law.

11. The petition is disposed of in these terms. All pending applications, if any, are also disposed of.

PRATHIBA M. SINGH
JUDGE

MADHU JAIN
JUDGE

MARCH 23, 2026/Rahul/ck